

(b) and (c). There is no separate staff for collection of salt cess. The main duties of the staff of the Salt Department include development of salt industry, distribution of salt, establishment and maintenance of research stations and model salt farms and promotion of welfare of labour employed in salt industry. The departmental staff also assist in the collection of salt cess. The total strength of staff in the Salt Department at present is 998. The total expenditure on the establishment of the Salt Department during 1976-77 was Rs. 93,07,000.

Recommendations of Law Commission to repeal Portuguese Laws applicable to Goa, Daman and Diu

2875. SHRI EDUARAO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when the Law Commission appointed by the Government of Goa, Daman and Diu recommended that all Portuguese laws, except those immediate repeal of which was not considered feasible or advisable, should be repealed;

(b) what steps have been taken in this direction since such recommendations were made and upto the month of July, 1977; and

(c) what further steps have been taken in the aforesaid direction since reply to Unstarred Question 4958 on 27th July, 1977?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) 30th April, 1971.

(b) and (c). The Government of Goa, Daman and Diu sent a draft Bill for parliamentary legislation. The draft Bill was examined and the Government of Goa, Daman and Diu were requested to revise the draft Bill to remove certain defects. A revised

draft Bill was received in March, 1976. The revised draft Bill provided for the extension of 65 Central Acts and the repeal of the corresponding Portuguese laws. Since this was not in accordance with the recommendations of their Law Commission, that Government were advised in November, 1976 to scrutinise all Portuguese laws in force in the territory and propose the saving of only those laws the immediate repeal of which is not feasible or advisable. Since the Portuguese law is not codified, the process of locating the laws to be saved is time-consuming. The Government of Goa, Daman and Diu are, however, expediting the matter.

Approach by Foreign Countries in setting up big Industries in India with Collaboration

2876. SHRI SKARIAH THOMAJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether some foreign countries have approached Government for setting up big industries in India with collaboration;

(b) if so, the names of the countries and companies which have made proposal for setting up big industries; and

(c) whether Government have considered their proposals; and if so, what is the present Industrial Policy of Government?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). During my recent visit to some West European countries, I had taken the opportunity to explain the general policy of the Government towards foreign investment in areas of priority-emphasised that India would welcome foreign investment in areas of priority production and high technology on terms and conditions which would be in our national interest also. This